

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:84
ANSWERED ON:01.03.2000
CREDIBILITY OF CBI
RAMJI MANJHI;SUSHIL KUMAR SAMBHAJIRAO SHINDE

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned 'CBI pulled up for hushing up case against sub-inspector' appearing in the Hindustan Times dated February 1, 2000;
- (b) if so, the details of the matter reported therein;
- (c) the details of cases in which the courts have passed strictures against the CBI in the last three years;
- (d) whether in view of such strictures, Government have undertaken or propose to undertake review of the supporting evidence in cases pending before various courts including special courts; and
- (e) the action taken by the Government to improve credibility of CBI?

Answer

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.

(SMT. VASUNDHARA RAJE)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.84 ANSWERED ON 01.03.2000.

(a) Yes, Sir.

(b) The matter relates to the strictures passed by the Court of Additional Sessions Judge, New Delhi against the CBI in respect of filing of the Closure Report by the CBI in a case under the Narcotics Drugs and Psychotropic Substances Act, 1985 against a Sub-Inspector of the Transport Department of the Government of National Capital Territory of Delhi.

(c) During the years 1997, 1998 and 1999, out of 380, 407 and 498 cases disposed of by courts, 232, 292 and 249 cases respectively resulted in conviction. In cases resulting in acquittal, where strictures are passed by the court, the CBI takes up regular review of the judgements and, where considered appropriate, files a petition in the High Court under Section 482 of the Code of Criminal Procedure for expunging the strictures. In cases where the strictures of the court are considered justified, departmental action is initiated against the concerned officials. Departmental action has already been initiated by the CBI against its official in three cases and is being contemplated in three other cases, besides their deciding to file petitions in the High Court against strictures in two cases, during the last 3 years.

(d) No, Sir.

(e) The Government had constituted the Independent Review Committee in September, 1997 to, inter alia, examine the structure and functioning of the CBI. The report of the Committee was considered by the Supreme Court in the Vineet Narain case and the Court in its judgement dated 18.12.1997 gave certain directions for improvement of the functioning of the CBI. The Government has decided to implement the aforesaid judgement and action has been taken accordingly.